
(2026) 02 BOM CK 1598
In the Bombay High Court
Case No : Appeal No. 82 Of 2024

Narendra Singh Chawara

APPELLANT

Vs

Hemangini Kumari Prithvi Raj

RESPONDENT

Date of Decision : 13-02-2026

Acts Referred:

Citation : (2026) 02 BOM CK 1598

Hon'ble Judges : B. P. Colabawalla, J; Firdosh P. Pooniwalla, J

Bench : Division Bench

Advocate : Ujwala Deshmukh, Udaybhanu Sinh, Zain A. K. Najam-Es-Sani

Final Decision : Disposed Of

Judgement

B. P. Colabawalla, J

1. The above matter has been moved for speaking to the minutes of the order passed on 12th January 2026. This order was passed by a Bench of Justice B. P. Colabawalla and Justice Amit S. Jamsandekar. Since Justice Amit S. Jamsandekar is not available, the matter has been placed before this Bench.
2. The first correction sought is on page 6 of the impugned order where the words "Carter Road" are to be substituted with the words "Pedder Road". It is accordingly directed that in the paragraph 2 (vi), the words "Carter Road" shall be substituted with the words "Pedder Road".
3. The second correction that is sought is in the paragraph 23, where the word "Suprrerme" has been misspelled. It is accordingly directed that in the paragraph 23 for the word "Suprrerme", the word "Supreme" shall be substituted. No other correction is sought. The correction shall be carried out in the original order as well as in the copy uploaded on the server.
4. The Praecipe for speaking to the minutes is accordingly disposed of. No order as to costs.

5. This order will be digitally signed by the Private Secretary/ Personal Assistant of this Court. All concerned will act on production by fax or email of a digitally signed copy of this order.